

ITEM NO.9,9.1.-9.4

COURT NO.7

SECTION XI -A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 5773-5779/2013

(Arising out of impugned final judgment and order dated 11-07-2012 in AR No. 31/2009, AR No. 32/2009, AR No. 33/2009, AR No. 34/2009, AR No. 36/2010, AR No. 37/2010 and AR No. 38/2010 passed by the High Court Of Kerala At Ernakulam)

G.M., SOUTHERN RAILWAY HQ OFFICE & ANR.

Petitioner(s)

VERSUS

JOHNY J. VILANGADAN

Respondent(s)

WITH

SLP(C) No. 24499/2013 (XI)

SLP(C) No. 22938-22939/2014 (XV)

SLP(C) No. 24890/2015 (XII)

Date : 21-11-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. R. Balasubramanian, Adv.

Ms. Binu Tamta, Adv.

Ms. Aarti Sharma, Adv.

Mr. Santosh Kr. Vishwakarma, Adv.

Mr. Mukesh Kumar Maroria, AOR

Ms. Kiran Bhardwaj, Adv.

Ms. Manita Verma, Adv.

Mr. Raj Bhadur, Adv.

Mr. S.N. Terdal, Adv.

For Respondent(s)

Mr. H.D. Thanvi, Adv.

Mr. Rishi Matoliya, Adv.

Mr. Mukul Kumar, AOR

Mr. Pawanshree Agrawal, AOR

Mr. Mathai M Paikaday, Sr. Adv.

Mr. Wills Mathew, Adv.

Mr. Shishir Pinaki, Adv.
Mr. Ginesh P, Adv.
Mr. Robin Sirohi, Adv.
Mrs. Reena Rao, Adv.
Mr. P. George Giri, AOR

Mr. P. Soma Sundaram, AOR

UPON hearing the counsel the Court made the following
O R D E R

As requested, list the matters on 28.11.2017.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar